## CENTRAL ELECTRICITY REGULATORY COMMISSION New Delhi

## **Petition No. 161/TT/2021**

Subject Petition for determination of transmission tariff for

> the year 2019-20 in respect of RVPNL owned transmission lines/system connecting with other States and intervening transmission lines incidental to inter-State transmission of electricity for inclusion in the PoC transmission charges in accordance with Central Electricity Regulatory Commission (Sharing of Transmission Charges and Losses) Regulations,

2010.

## Petition No. 212/TT/2022

Subject Petition for determination of transmission tariff for

> the year 2020-21 to 2023-24 in respect of RVPNL owned transmission lines/ system connecting with other States and intervening transmission lines incidental to inter-State transmission of electricity for inclusion in the PoC transmission charges.

Petitioner Rajasthan Rajya Vidyut Prasaran Nigam Limited :

Respondents Power Grid Corporation of India Limited and 10 :

Others

6.3.2023 Date of Hearing :

Coram Shri I. S. Jha. Member

> Shri Arun Goyal, Member Shri P. K. Singh, Member

**Parties Present** Ms. Poorva Saigal, Advocate, RRVPNL :

> Shri Shubham Arya, Advocate, RRVPNL Ms. Shikha Sood, Advocate, RRVPNL

Shri Yatin Sharma, CTUIL Shri Ranjeet Singh Rajut, CTUIL Shri Lashit Sharma, CTUIL

## **Record of Proceedings**

Rajasthan Rajya Vidyut Prasaran Nigam Limited (RRVPNL) has filed Petition No. 161/TT/2021 for determination of tariff for 16 number of transmission lines for the year 2019-20 while Petition No. 212/TT/2022 has been filed for 13 number of



transmission lines for years 2020-21 to 2023-24 in respect of RVPNL owned transmission lines/system connecting other States and intervening transmission lines incidental to inter-State transmission of electricity for inclusion in the PoC transmission charges.

- 2. The learned counsel for the Petitioner submitted that pursuant to the Commission's directions vide Record of Proceedings (RoP) dated 9.1.2023, the Petitioner has amended Petition No. 212/TT/2022. However, no reply has been received to the amended petition. She further submitted that amended petition is yet to be filed in case of Petition No. 161/TT/2021 and the Petitioner is collating the data on the load flow studies.
- 3. The learned counsel for the Petitioner submitted that an Appeal has been filed against order dated 15.6.2020 in Petition No. 362/TT/2019, wherein tariff for Asset-1 to Asset-17 was only approved for inclusion in PoC charges and tariff for Asset-18 and Asset-19 was disallowed, and the matter is sub-judice.
- 4. The learned counsel for the Petitioner submitted that APTEL vide its judgment dated 14.11.2022 in Appeal Nos. 267 of 2018 and batch matters held that the useful life of the deemed ISTS lines shall be the same as of the ISTS lines as specified in the 2014 Tariff Regulations. She submitted that Review Petition No. 13 of 2022 has been filed by the Petitioner regarding the methodology of computation of transmission tariff and the same is coming up for hearing on 21.3.2023 before the APTEL. She requested to adjourn the instant petitions till the next date of hearing of Review Petition i.e 21.3.2023.
- 5. The Commission acceded to the request of the Petitioner. The Commission directed the Petitioner to ensure that a technical person from RRVPNL, who is aware of the issues involved in the matter, should be present on the next date of hearing.
- 6. The Petition shall be listed for hearing on 13.4.2023. #

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#By order of the Commission #
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Sd/(V. Sreenivas) #
Joint Chief (Law)#

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